

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/MP/2024

- Subject : Petition under Section 63 and Sections 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for allowing cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem- Madhugiri Transmission System on account of Force Majeure and Change in Law events in terms of the liberty granted vide Order dated 11.03.2023 passed by this Hon'ble Commission in Petition No. 333/MP/2019
- Petitioner : Powergrid NM Transmission Company Limited (PNMTCL)
- Respondents : IL & FS Tamil Nadu Power Co. Ltd. and Ors.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Shubham Arya, Advocate, PNMTCL
Ms. Shirin Gupta, Advocate, PNMTCL
Shri Harshvardhan Singh, Advocate, PNMTCL
Shri V. C. Sekhar, PNMTCL
Shri Prashant Kumar, PNMTCL
Shri Yogeshwar, PNMTCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* for allowing cost overrun and the approval of an increase in tariff adopted for the Nagapattinam-Salem-Madhugiri Transmission System on account of Force Majeure and Change in Law events in terms of the liberty granted vide Order dated 11.03.2023 passed by this Commission in Petition No. 333/MP/2019.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter.

- (c) The Petitioner to provide the following information on an affidavit within three weeks:
 - (i) Detailed breakup of cost overrun between 29.9.2012 to 20.6.2013 along with the supporting documents.
 - (ii) Basis of cost estimation for the project components at the time of bidding.
3. The Petition will be listed for hearing on **21.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)